

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.501

Service Tax Appeal No. 86137 of 2015

(Arising out of Order-in-Appeal No. GOA-EXCUS-000-APP-050-14-15 dated 25.02.2015 passed by the Commissioner (Appeals), Customs, Central Excise & Service Tax, Pune Appeal-II, CX (At Goa))

M/s EDC Limited

.....Appellant

1st floor EDC House
Dr. Atmaram Borkar
Road Panaji
Goa
Pin Code-403001

VERSUS

CCE, GOA

.....Respondent

ICE House
EDC Complex Plot No. 6
Patto Panaji Goa
Pin Code-403001

APPEARANCE:

Miss Payal Nahar, Chartered Accountant for the Appellant
Shri Dilip Shinde, Assistant Commissioner Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85156 / 2020

Date of Hearing: 30.01.2020

Date of Decision: 30.01.2020

PER: CORAM

Chartered Accountant Payal Nahar submits that the Appellants have settled the issue under Sabka Vishwas Legacy Dispute Resolution Scheme, 2019 and a discharge certificate has been

issued. Accordingly the Appeal is dismissed as deemed withdrawn.

(Order pronounced in the open Court)

(Sanjiv Srivastava)
Member (Technical)

(Ajay Sharma)
Member (Judicial)

sb